

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 46/RP/2018 in Petition No. 192/TT/2017

- Subject** : Review Petition No. 46/RP/2018 seeking review of order dated 9.10.2018 in Petition No. 192/TT/2017.
- Date of Hearing** : 7.3.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Limited (MPPMCL) and 7 Others
- Parties present** : Shri Sitesh Mukherjee, Advocate, PGCIL
Shri Deep Rao, Advocate, PGCIL
Shri Divyanshu Bhatt, Advocate, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Pankaj Sharma, PGCIL
Shri S. S. Raju, PGCIL

Record of Proceedings

Learned counsel for the Review Petitioner submitted that IDC of ₹1869 lakh was disallowed and it is due to non-consideration of the foreign loan component which was submitted in the main petition. Learned counsel submitted that the details of the loans procured for construction of the transmission assets, which included foreign loans, was not taken into cognizance in the impugned order. Learned counsel submitted that there is no correlation between the amount claimed and amount allowed. He submitted that no opportunity was given to the Review Petitioner to explain the difference in computation. Learned counsel further submitted that the Review Petitioner may be given an opportunity to raise this issue at the time of truing up the 2014-19 tariff.



2. After hearing the arguments of the Review Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

